

THE HON'BLE SRI JUSTICE C. V. BHASKAR REDDY

WRIT PETITION NO.185 OF 2023

ORDER:

The writ petition is filed seeking following relief:

“.....to issue a writ, order or direction particularly in the nature of the Writ of mandamus declaring the action of the Respondent No.2 as illegal, arbitrary and direct the Respondent No.2 not to interfere in civil disputes I have no other efficacious remedy than to approach the Hon'ble Court to seek relief”

2. The petitioner claims to be the tenant of an open land bearing Municipal (VLT) H.No.5-2-138 & 139 and R.C.C shop property bearing H.No.5-2-137 and R.C.C shop bearing D.No.5-2-137 situated at Azam Road locality, Jagtial Town and District and entered into lease agreement with one MD. Shoukath Ali, for an annual rent of Rs.6,00,000/- per annum and Rs.60,000/- per annum for the shops for the period from 01.01.2016 to 31.12.2022. However, due to outbreak of Covid-19 lock down, the petitioner could not pay the amount as per the agreement and the owners of the property demanded to pay the rental amount and threatened him that they will occupy the said premises at any point of time. It is the further case of the petitioner that at the instigation of the owners of the said

property, the respondent-police are frequently calling him to the police station and forcing to settle the disputes with the owners of the property, as per the terms dictated by them. Hence, this writ petition.

3. Since the grievance of the petitioner is with regard to interference of the respondent-police with his civil rights, this Court, without expressing any opinion on the merits of the matter and the *inter se* rights of the parties, directs the respondents-police not to interfere with the civil rights of the petitioner in any manner, except in accordance with law. However, if the presence of the petitioner is required in any case, the respondents-police are directed to follow due process of law.

4. With the above observations, this Writ Petition is disposed of. No order as to costs.

As a sequel thereto, miscellaneous petitions, if any, pending shall stand closed.

C.V. BHASKAR REDDY, J

Date: 29.11.2023

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